

DIVISION BENCH  
COURT - II

**O-218**

**NATIONAL COMPANY LAW TRIBUNAL  
KOLKATA BENCH  
KOLKATA**

APPEAL/30(KB)2024

**CORAM 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE  
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 15<sup>TH</sup> MAY 2024**

IN THE MATTER OF	RITA ROY VS SALT LAKE WINE PVT LTD
UNDER SECTION	SEC. 58(3)

**Appearance (via video conferencing/physically)**

Mr. N. Pahari, Adv. ] For the Petitioner

Mr. Pranab Roy ] Respondent No.1 Director and Respondent No.3 in person.

**ORDER**

1. Ld. Counsel for the Petitioner present. Ld. Respondent No.3 in person and No.1 Director in person present.
2. Registry is directed to issue notice to the rest of the respondent to file reply affidavit within a period of two weeks' by way of speed post and by way of e-mail and place the tracking information report on record.
3. Let a reply affidavit be filed within a period of two weeks'.
4. Respondent No. 2, has sought for an adjournment through a counsel.
5. List the matter on **03.07.2024**.

**D. Arvind  
Member (Technical)**

**Bidisha Banerjee  
Member (Judicial)**